

**Jammu and Kashmir
Pollution Control Committee**

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532



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The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

No: JKPCC/NGT/OA 253/2025/889

Date:- 18 -08-2025

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 17-04-2025 passed in OA No. 253 of 2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

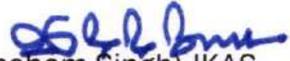
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi **order dated 17-04-2025 passed in OA No. 253 of 2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors"**, the Report of the J&K Pollution Control Committee is submitted herewith.

It is, therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 18.8.25
J&K PCC

533
Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. 253 of 2023

IN THE MATTER OF

Raja Muzaffar Bhat V/s
Union Territory of Jammu &
Kashmir & Ors.

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 17-04-2025 passed in OA No. 253 of 2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

Background:

That the Hon'ble National Green Tribunal vide order dated 17-04-2025 in OA No. 253 of 2023 directed as follows:-

"The record further reflects that the Pollution Control Committee has passed the order dated 22.05.2024 levying the environmental compensation of Rs. 162.9 lakhs and directing the CEO, Municipal Council, Poonch to deposit it within 45 days.

The District Magistrate, Poonch has informed that so far Rs. 25 lakhs has been deposited and a notice has been issued on 08.04.2025 to deposit the remaining amount within 15 days. He has submitted that if the remaining amount is not deposited within 15 days, the steps will be taken for attachment and auction of the property. We also find that by order dated 22.05.2024, environmental compensation was imposed for the period from 28.04.2023 to 31.01.2024. During the subsequent period violation has continued. The Member Secretary, J&K PCC has stated that now the steps will be taken for imposition of environmental compensation for the subsequent period also.

In view of the above, we require the J&KPCC, CEO, Poonch and District Magistrate, Poonch to file fresh action taken report within six weeks."

25/05/25

Status Report:

In compliance to the aforesaid order of the Hon'ble NGT dt. 17-04-2025 in **OA No. 253 of 2023**, the report of the J&K Pollution Control Committee is as follow:

1. That J&K Pollution Control Committee have levied Environmental Compensation amounting to **Rs.108.9 lakhs (Rupees one crore eight lakh and nine thousand only)** upon Municipal Council, Poonch for 243 days commencing from 01-02-2024 to 30-09-2024 vide Order No. 10 JKPCC of 2025 dated 13-08-2025 (**copy enclosed as Annexure-1**).

In order to cross check and verify and monitor the status of Solid Waste Management and treatment of Legacy Waste in Poonch District, a three members Committee comprising of the following officers was constituted to visit the site and furnish a comprehensive report vide order No. JKPCC/OA-253/2025/110-113; dated 22.04.2025 (**Copy enclosed as Annexure 2**)

- i. Sh. Mohan Lal Snehi, AEE/Divisional Officer J&KPCC, Kishtwar.
- ii. Sh. Arshad Mehmood Tariq, Sc. "A"/ Divisional Officer J&KPCC, Poonch.
- iii. Sh. Narayan Prakash Thakur, Field Inspector, J&K PCC, Jammu.

Terms of reference:-

- i. Status of wet waste processing by MC Poonch.
- ii. Status of Dry waste treatment by MC Poonch.
- iii. Door to door collection & transportation of solid waste.
- iv. Status of treatment of legacy waste and channelization of recovered materials.



2. The Deputy Commissioner, Poonch was requested to ensure that Environmental Compensation levied upon CEO MC Poonch @Rs. 162.9 Lakhs be deposited in the J&K PCC fund account vide No. JKPC/LSJ/253/2024/645; dated 10.07.2025 **(Copy enclosed as Annexure 3)**.
3. Regional Director J&K PCC, Jammu was also asked to share current status Report w.r.t bio-remediation of legacy waste lying near the River Suran along with geo-tagged photographs and water samples analysis report of the River Suran including Physico-chemical and biological parameters vide No. JKPC/Sc.A/253/2024/644; dated 10.07.2025 **(Copy enclosed as Annexure 4)**.
4. The three members committee constituted by J&K PCC submitted its Report vide No. JKPC/Div/P/2025/240; dated 03.05.2025 **(Copy enclosed as Annexure 5)**. Highlights of the Report are briefly summarized as under:

S. NO.	TOR	Status
1.	Status of Wet Waste Processing by the MC Poonch	<p>CEO MC Poonch reported that approx.. 06 TPD of wet waste has been processed by the MC Poonch:</p> <ul style="list-style-type: none"> • 02 TPD of wet waste to compost at Poonch at Kuniyan, Poonch. • 04 TPD wet waste to compost at MRF Surankote. <p><i>The composting of waste found on ground during visit of the committee at Poonch and Surankote.</i></p> <ul style="list-style-type: none"> • CEO MC Poonch has stated that 20 major solid waste generators have been identified within MC Poonch including hospital, district Jail, hostels etc. and all of them have been directed to manage their wet waste through in-situ waste processing method such as pit compost and drum compost.

2.	Status of Dry Waste Treatment by the MC Poonch	<p>CEO MC Poonch reported that approx. 4.5 TPD of dry waste processed by the MC Poonch:</p> <ul style="list-style-type: none"> • 1.8 TPD of dry waste collected and segregated by the group of rag pickers engaged by the MC Poonch. • Rest 2.7 TPD of dry waste processed at MRF Surankote. <p>The processing of the dry solid waste has also been observed on ground during Committee visit.</p>
3.	Door to Door Collection and Transportation of Solid Waste	<p>The Committee has also observed door to door collection of the solid waste carried out by the MC Poonch.</p> <p>CEO MC Poonch reported that:</p> <ul style="list-style-type: none"> • 10 Door to Door (D2D) garbage collection vehicles equipped with twin-bin system (dry and wet) for collection of segregated waste have been pressed into service. • 02 medium size vehicles have also been deployed to transport collected solid waste to Material Recovery Facility (MRF), Surankote.
4.	Status of treatment of Legacy Waste and Channelization of recovered material	<p>Detailed Status on treatment of legacy waste and channelization of recovered material submitted by the CEO, MC Poonch in its report:</p> <ul style="list-style-type: none"> • 15000 MT of legacy waste has been processed through bio-mining. The material through said process segregated into recoverable, inert, RDF and soil like material. • The CEO MC Poonch further submitted that site clearance is under process and clear area will be subject to stabilization and landscaping. <p>The Committee has observed part of Solid Waste after bio-mining removed from the site and remaining to be removed after remediation method including bio-mining.</p>

		<ul style="list-style-type: none"> • The CEO MC Poonch also submitted in said report that survey has been conducted for remaining legacy waste at site and report awaited for remediation of remaining legacy waste across dumpsite within the municipal limit. • CEO MC Poonch also submitted in it's report that the Directorate of Urban Local Bodies, Jammu has floated a Request for Proposal (RFP) for selection of an appropriate agency for undertaking dumpsite/landfill remediation through bio-mining.
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5. The Regional Director, J&K PCC, Jammu has submitted latest status Report vide No. JKPC/ RDJ/OA-253/2025/1178-81; dated 01.08.2025 **(Copy enclosed as Annexure 6)**. Highlights of the Report are briefly summarized as under:

- a) Out of the total legacy waste, 15,000 MT of legacy waste has been processed through bio-mining techniques. The processed waste has been segregated into recoverable materials, inert, RDF and soil.
- b) That for remaining Legacy Waste survey was got conducted by the CEO, Municipal Council, Poonch and total pending quantity of Legacy waste has been reported approximately 9825.3357 MT and who has taken up matter with Director Urban Local Bodies for floating of tenders to remediate the pending legacy waste.
- c) The Water Quality Analysis of Samples of River Suran have been conducted by the Regional Laboratory, JKPC Jammu. As per the report of Coordinator, Water Lab, Regional Office, Jammu dated 25-07-2025, **river Samples meet the prescribed standard limits.**

6. Chief Executive Officer,, Municipal Council, Poonch was asked to furnish current status of the Waste generation treatment/disposal and gaps, if any, has furnished a report vide his letter No. MCP/2025/885 Dated: 14-08-2025 (**copy enclosed as Annexure- 7**).

The status is briefly summarized as under:

1. Total Waste Generation and Collection:

Total Waste Generation: 10.00 TPD (Tones Per Day)

A. Dry Waste – 4.00 TPD

Source/Facility	Quantity Processed	Mode
MRF Center Surankote 2.50 TPD (approx.)	2.50 (approx.)	Segregation bailing, recycling
Registred Rag Pickers /Scrap Dealers	1.50(approx.)	Informal sector collection & sale

B. Wet Waste – 6.00 TPD

Compost Center Location	Quantity Processed	Technology Used
Waste to Compost Center Poonch	2.00 TDP	Windrow Composting/Pits Composting
Waste to Compost Centers of RDD	2.00 TDP	Windrow Composting/Pits Composting
Waste to Compost Center Surankote	2.00 TDP	Windrow Composting/Pits Composting

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

(Ghansham Singh)
Member Secretary
J&K PCC

05/08/25
18.8.25

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject : Levying of Environmental Compensation upon Municipal Council, Poonch.

ORDER NO.: 10 -JKPCC of 2025
Dated : 13 -08-2025

Whereas, Environmental Compensation was levied upon Chief Executive Officer, Municipal Council, Poonch by the J&K Pollution Control Committee for disposing of unsegregated Municipal Solid Waste mixed with Bio-medical Waste in an unscientific manner along the bank of Suran River Poonch in violation of Solid Waste Management Rules 2016 vide order No. 06 JKPCC of 2023 dated 22-02-2023 to the tune of Rs. 81.00 lacs (w.e.f. 25-07-2022 upto 01-11-2023 and order No. 01 JKPCC of 2024 dated 22-05-2024 to the tune of Rs. 162.9 lakhs (w.e.f. 22-02-2023 to 27-04-2023 & 28-04-2023 to 31-01-2024 respectively, out of which Rs.25.00 lacs has been deposited by the CEO, Municipal Council Poonch vide No. MC/P/2025/Acctt/07 dated 15-04-2025; and

Whereas, the Divisional Officer, Pollution Control Committee, Poonch, after conducting inspection of the site reported that Solid Waste generated from 17 wards of MC Poonch is being dumped on the bank of Suran River near SK Bridge Poonch unscientifically in violation of MSW Rules, 2016, vide letter No. JKPCC/D/P/2024/138 dated 04-10-2024 and also submitted EC Format for levying of Environmental Compensation in respect of 10.50 TPD untreated waste, which was duly endorsed by Regional Director, J&K PCC, Jammu vide his letter No. PCC/RDJ/2024/1819-20 dated 24-10-2024; and

Whereas, the unscientific handling and disposal of Municipal Solid Waste by Municipal Council, Poonch in municipal area of Poonch has put the environment of the area to grave threat due to deterioration caused by Pollution of ambient air and water quality besides the irreversible damage done to flora, ecology and surface;/ground water and ecosystem of the area; and

Whereas, accordingly, case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation amounting to Rs.108.9 Lakhs (Rupees one crore Eight Lakh and Nine Thousand only) upon Municipal Council Poonch for a period of 243 days (01-02-2024 to 30-09-2024) for unscientific handling and disposal of Municipal solid Waste mixed with Bio-medical Waste (10.50 TPD) as per the directions of Hon'ble NGT and guidelines framed in this behalf; and



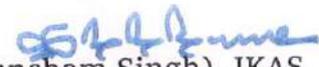
Whereas, accordingly, notice for levying of Environmental Compensation was served upon the Chief Executive Officer, Municipal Council Poonch, vide Notice No. **JKPCC/MC-Poonch/024/2591-2595** dated **19-12-2024**, calling upon him thereunder to show reasons within **(10) days**, as to why Environmental Compensation amounting to **Rs.108.9 Lakhs (Rupees one crore Eight Lakh and Nine Thousand only)** for violating the Municipal Solid Waste Rules,2016 and unscientific handling and disposal of Municipal Solid Waste mixed with Bio-medical Waste as worked out by the Technical Advisory Committee (TAC) be not levied upon him, which he again failed to respond; and

Now, therefore, in view of the aforesaid reasons and in exercise of the powers vested to the J&K Pollution Control Committee under **Section 33 A** of the Water(Prevention and Control of Pollution) Act, 1974, **Section 31 A** of the Air (Prevention and Control of Pollution) Act, 1981 and **Section 5** of the Environment(Protection) Act 1986, Environmental Compensation under **Polluter Pays Principle** based on the approved guidelines by the Hon'ble NGT, amounting to **Rs.108.9 Lakhs (Rupees one crore Eight Lakh and Nine Thousand only)** is hereby levied upon **Municipal Council Poonch**, for a period of 243 days of violation of Solid Waste Management Rules 2016 w.e.f. (01-02-2024 to 30-09-2024) in respect of 10.50 TPD, with direction to deposit sum of **Rs.108.9 Lakhs (Rupees one crore Eight Lakh and Nine Thousand only)** in the Environmental Compensation Fund Account No. 0023040510000001 of the JK Pollution Control Committee in J&K Bank Ltd. within 30 days from the date of issuance of this order.

In case of default to pay Environmental Compensation in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

Issued with the Approval of Competent Authority.

Encl: Calculation Sheet.


(Ghansham Singh), JKAS
Member Secretary 13.8.25
JK PCC, Jammu.

NO.: JKPCC/MC-Poonch/024/41-45

Dt. : 13 -08-2025

Copy to the:-

1. Deputy Commissioner/District Magistrate Poonch for information and necessary action.
2. Director, Urban Local Bodies, Jammu for information and necessary action.
3. Regional Director, PCC Jammu for information and necessary action.
4. Chief Executive Officer, Municipal Council, Poonch for necessary action.
5. Divisional Officer, PCC Poonch for information and follow up action.

**Environment Compensation to be levied for improper and unscientific management of MSW
by Municipal Council, Poonch (J&K) as per MSW Rules, 2016**

As per approved formula for levying Environmental Compensation under Polluter Pays' Principle in O.A. No. 593/2017 by the Hon'ble NGT order dt. 28/08/2019, in a case titled Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors., the details are given as below:-

Environment Compensation = 2.4 (Waste generation – Waste disposal as per Rule) + 0.02 (Waste generation – Waste disposal as per Rule) x N + Marginal cost of Env. Externality x (Waste generation – Waste disposal as per Rules) x N
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Where waste quantity is in Tons Per Day (TPD)

The status of MSW generation and violation committed by Municipal Council, Poonch as per different reports is as under: -

	Population of Poonch Town	= 26,854 as per census 2011.
A)	a) Number of households in the city / town	= 5681
	b) Number of election / administrative wards in the city/town	= 17Nos.
	c) Class of Town	= VI
	d) Projected Population	= 50,000 Nos.
B)	Quantity of Solid waste generation (As per report of D.O. Poonch)	10 TPD
C)	Quantity of Waste disposed as per SWM Rules, 2016.	Nil. Only illegal, unscientific and untreated disposal of Solid Waste generated from 17 Wards by the Municipal Council (MC) Poonch on the area between Sher-e-Kashmir Bridge (NG 144A) and confluence of Poonch river and Betar Nallah near Poonch town in violation to SWM Rules, 2016.
D)	No. of days of violation (N)	a) From the date of issuance of order of imposition of Environmental Compensation dt. 22.02.2023 to 27.04.2023 (64 days) b) From the date of issuance of order of imposition of Environmental Compensation dt. 28.04.2023 to 31.01.2024 (279 days) mixed with Bio medical waste. c) From the date of issuance of order of imposition of Environmental Compensation dt. 01.02.2024 to 30.09.2024 (243 days) mixed with Bio medical waste
E)	Marginal cost of Environment externality	0.01 (minimum as per Hon'ble NGT approved guidelines)
F)	Total Environment Compensation	a) $2.4 (10-0) + 0.02 (10-0) \times 64 + 0.01 (10-0) \times 64$ $24 + 12.8 + 6.4 = \text{Rs. } 43.2 \text{ lacs}$ b) $2.4 \times 1.5 (10-0) + 0.02 (10-0) \times 279 + 0.01 (10-0) \times 279$ $36 + 55.8 + 27.9 = \text{Rs. } 119.7 \text{ Lacs}$ c) $2.4 \times 1.5 (10-0) + 0.02 (10-0) \times 243 + 0.01 (10-0) \times 243$ $36 + 48.6 + 24.3 = 108.9 \text{ Lacs}$ Total EC = 43.2 + 119.7 + 108.9 = Rs. 271.8 Lacs

(Member TAC)

(Member TAC)

(Convener TAC)

(Head TAC) 18/07/24

**Sub: Monitoring of Solid Waste Management /legacy waste site in District Poonch.
Order**

Whereas the Hon'ble NGT vide its order dated 17.04.2025 in O.A No. 253/2023 titled "Raja Muzaffar Bhar V/s Union Territory of Jammu & Kashmir & Ors." has directed as under:

"The report filed by the Deputy Director, Urban Local Bodies, Jammu, states that the contract has been awarded to M/s. We VoIS Labs Pvt. Ltd. For clearing the legacy waste from Municipal Council, Poonch. Municipal Council, Poonch, is directed to file a fresh affidavit before the next date of hearing disclosing the quantity of legacy waste cleared till then and the remaining quantity."

Therefore, a committee of following officers of J&KPCC is hereby constituted to visit the area & monitor the current status of Solid Waste Management and treatment of legacy waste in Poonch District & furnish a comprehensive report on following Terms & references.

1. Sh. Mohan Lal Snehi, AEE/Divisional Officer J&KPCC, Kishtwar.
2. Sh. Arshad Mehmood Tariq, SC. "A"/Divisional office JKPC, Poonch.
3. Sh. Narayan prakash Thakur, Field Inspector, JKPC, Jammu.

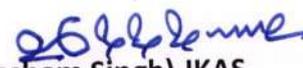
Terms of Reference:-

1. Status of wet waste processing by MC Poonch.
2. Status of Dry waste treatment by MC Poonch.
3. Door to door collection & transportation of solid waste.
4. Status of treatment of legacy waste and channelization of recovered materials.

The Committee after site visit shall furnish a comprehensive report by or before 5th May, 2025.

NO.: JKPC/DA253/2025/110-113

Dated: 22.04.2025


(Ghansham Singh) JKAS

Member Secretary 22.4.25

Copy to the:-

1. Regional Director, PCC Jammu.
2. Sh. Mohan Lal Snehi, AEE/Divisional Officer J&KPCC, Kishtwar
3. Sh. Arshad Mehmood Tariq, SC. "A"/Divisional officer JKPC, Poonch.
4. Sh. Narayan prakash Thakur, Field Inspector, JKPC, Jammu.

marked
By

**Jammu and Kashmir Pollution
Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
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**Deputy Commissioner,
Poonch.**

No. JKPCC/LSJ/253/2024/645

Date: 10 - 07-2025

Sub: OA No. 253/2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors.

Ref: Hon'ble NGT order dated 17-04-2025

Sir,

Kindly refer to the subject and reference cited above. In this connection, I am to convey that Hon'ble NGT has issued following directions vide order dated 17-04-2025.

"The record further reflects that the Pollution Control Committee has passed the order dated 22.05.2024 levying the environmental compensation of Rs. 162.9 lakhs and directing the CEO, Municipal Council, Poonch to deposit it within 45 days."

"The District Magistrate, Poonch has informed that so far Rs. 25 lakhs has been deposited and a notice has been issued on 08-04-2025 to deposit the remaining amount within 15 days. He has submitted that if the remaining amount is not deposited within 15 days, the steps will be taken for attachment and auction of the property. We also find that by order dated 22.05.2024, environmental compensation was imposed for the period from 28-04-2023 to 31-01-2024. During the subsequent period violation has continued. The Member Secretary, J&K PCC has stated that now the steps will be taken for imposition of environmental compensation for the subsequent period also."

In the light of above, you are requested to ensure that Environmental Compensation levied upon CEO, MC Poonch @ Rs.162.9 lacs be deposited in the J&K PCC Fund account No. 00234051000001, else strict action as proposed, may be initiated. The case is listed for hearing on 19-08-2025.

Yours faithfully,

(Ghansham Singh) JKAS

Member Secretary

10.7.25

marked

**Jammu and Kashmir Pollution
Control Committee**
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Parivesh Bhavan, Forest Complex
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**Regional Director,
Pollution Control Committee,
Jammu.**

No. JKPCC/Sc.A/253/2024/844

Date: 10 - 07-2025

Sub: OA No. 253/2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors.
Ref: Hon'ble NGT direction dated 17-04-2025

Madam,

Please refer to the subject and reference cited above. In this connection, I am to convey that Hon'ble NGT has issued following directions in the matter of OA No. 253/2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors." vide its order dated 17-04-2025.

"The CEO, Poonch is directed to file an undertaking in the form of affidavit stating that the entire legacy waste will be remediated by 31.08.2025 and also give the clear details with supporting material in respect of 100% treatment of the daily generated waste".

"In this regard, learned Counsel for the Applicant has referred to the photographs field along with response dated 16.04.2025 on page 466 depicting that the legacy waste is lying just by the side of the river and during the forthcoming monsoon, there is every likelihood that this legacy waste will flow to the river and contaminate the river water. The CEO, Poonch is directed to take adequate measures before the monsoon to clear the legacy waste lying by the side of the river".

In the light of above, you are requested to share with this office current status report w.r.t. bio-remediation of legacy waste lying near the river Suran alongwith geo-tagged photographs and water samples analysis report of the river Suran including physico-chemical Biological Parameters by or before 20-07-2025.

Yours faithfully,

(Ghansham Singh) JKAS
Member Secretary 10.7.25

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The Member Secretary,
J&K Pollution Control Committee,
Jammu.

No. JKPCC/Div/P/2025/240

Dated: 03/05/2025

Subject: Monitoring of Solid Waste Management/Legacy Waste in the District Poonch.

Reference: JKPCC Order No. JKPCC/OA253/2025/110-113 dated 22-04-2025.

Sir,

Kindly refer to afore cited order in this regard it is to submit the committee visited site for assessment of solid waste management/legacy waste management and found that MC Poonch has adopted various measures for treatment and processing of solid waste generated from the Poonch Municipal area viz. door to door collection, composting, MRF etc. The Chief Executive Officer Municipal Council Poonch vide it's report No. MC/P/2025/305 dated 02-05-2025 (copy attached as Annexure-A) also submitted detail on the solid waste management and same has been verified on ground, which as:

S.No.	TOR	Status
1.	<p>Status of Wet Waste Processing by the MC Poonch</p> <p><i>SC (A) (AD)</i> <i>in the relevant file</i> <i>26 June</i> <i>5/5/25</i></p>	<p>CEO MC Poonch reported that approx. 06 TPD of wet waste processed by the MC Poonch and break of which as:</p> <ul style="list-style-type: none"> • 02 TPD of wet waste to compost at Poonch at Kuniyan, Poonch. • 04 TPD wet waste to compost at MRF Surankote. <p><i>The composting of waste found on ground during visit of the committee at Poonch and Surankote.</i></p> <ul style="list-style-type: none"> • CEO MC Poonch in it's afore report stated that 20 major solid waste generators have been indentified within MC Poonch including hospital, district Jail, hostels etc. and all of them directed to manage their wet waste through in-situ waste processing method such as pit compost and drum compost.

3.	Status of Dry Waste Treatment by the MC Poonch	<p>CEO MC Poonch reported that approx. 4.5 TPD of dry waste processed by the MC Poonch break of which as:</p> <ul style="list-style-type: none"> • 1.8 TPD of dry waste collected and segregated by the group of rag pickers engaged by the MC Poonch. • Rest 2.7 TPD of dry waste processed at MRF Surankote. <p><i>The processing of the dry solid waste has also been observed on ground during Committee visit.</i></p>
4.	Door to Door Collection and Transportation of Solid Waste	<p>The Committee has also observed door to door collection of the solid waste carried out by the MC Poonch.</p> <p>CEO MC Poonch reported that:</p> <ul style="list-style-type: none"> • 10 door to door (D2D) garbage collection vehicles equipped with twin-bin system (dry and wet) for collection of segregated waste have been pressed into service. • 02 Medium size vehicles have also been deployed to transport collected solid waste to Material Recovery Facility (MRF), Surankote.
5.	Status of treatment of Legacy Waste and Channelization of recovered material	<p>Detail status on treatment of legacy waste and channelization of recovered material submitted by the CEO, MC Poonch in its' above report:</p> <ul style="list-style-type: none"> • 15000 MT of legacy waste has been processed through bio-mining. The material through said process segregated into recoverable, inert, RDF and soil like material. • The CEO MC Poonch further submitted that site clearance is under process and clear area will be subject to stabilization and landscaping.




		<p><i>The Committee has observed part of solid waste after bio-mining removed from the site and remaining to be removed after remediation method including bio-mining.</i></p>
		<ul style="list-style-type: none"> • The CEO MC Poonch also submitted in said report that survey has been conducted for remaining legacy waste at site and report awaited for remediation of remaining legacy waste across dumpsite within the municipal limit. • CEO MC Poonch also submitted in it's said report that the Directorate of Urban Local Bodies, Jammu has floated a Request for Proposal (RFP) for selection of an appropriate agency for undertaking dumpsite/landfill remediation through bio-mining (Copy of RFP floated by Director ULB Jammu, Annexure-B).

Hence report submitted please.


Naryan Prakash Thakur
Field Inspect PCC Reasi


Arshad Mehmood Tariq
DO PCC Poonch


Dr. Mohan Lal Snehi
DO PCC Kishtwar

SOLID WASTE (DRY AND WET) PROCESSING MRF SURANKOTE





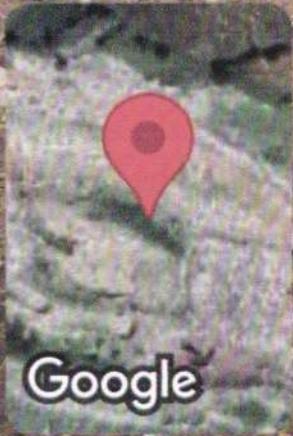
Proof Cam



Q34R+R7F, 185101
33.7593633, 74.0926478
Altitude : 13.19 m
05/01/2025 01:04:51 PM
Captured by Proof Cam



Proof Cam



Qila Rd, Poonch, 185101

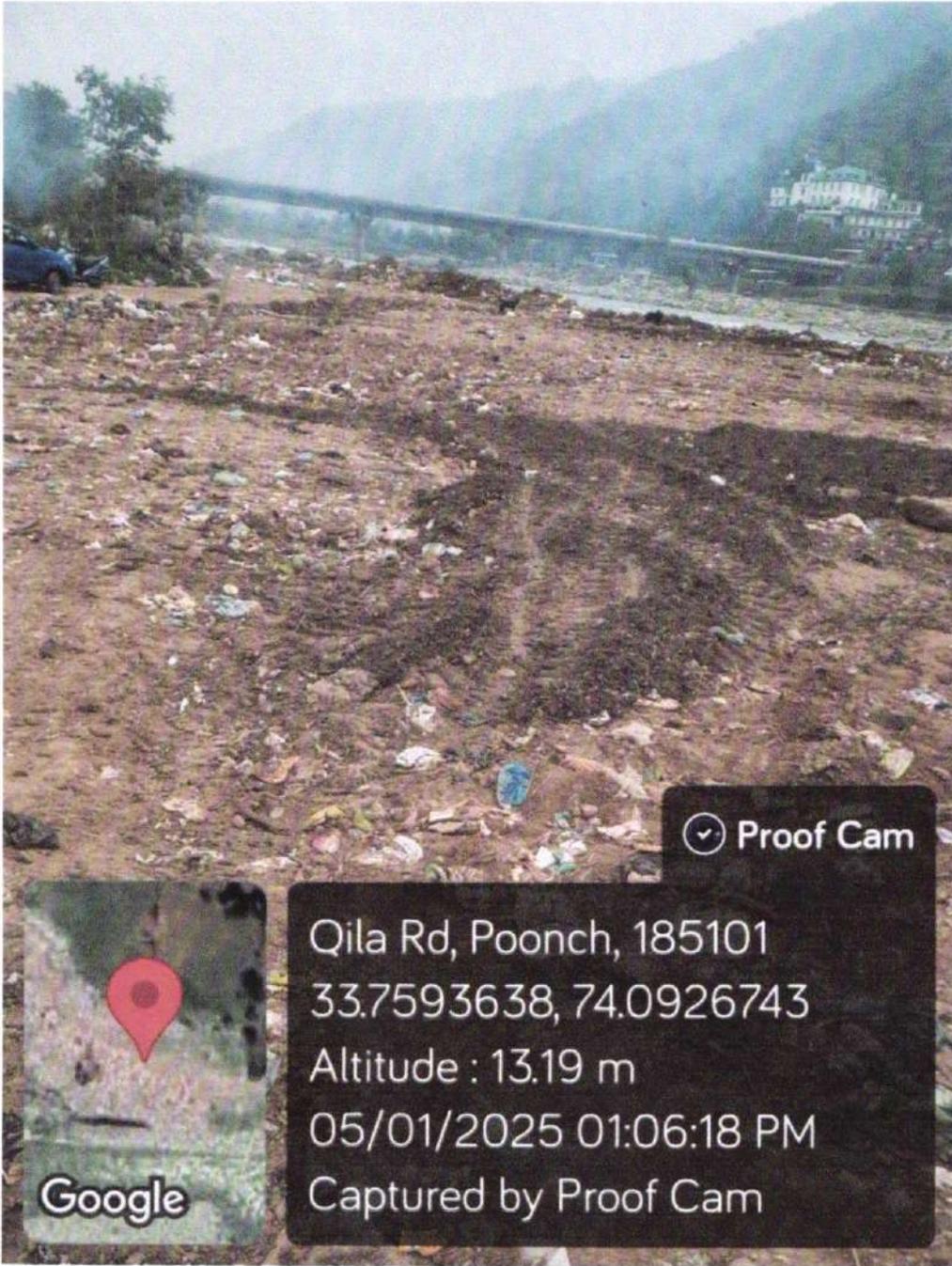
33.7597418, 74.091813

Altitude : 13.19 m

05/01/2025 12:59:53 PM

Captured by Proof Cam

LAND CLEARED AFTER BIO-MINING AT KUNIYA SHANKAR NAGAR POONCH







Latitude: 33.634608
Longitude: 74.269292
Altitude: 1346.4±42 m
Accuracy: 8.4 m
Time: 05-03-2025 10:12
Note: Hanga Nallha

Powered by AutoCam



Latitude: 33.636858
Longitude: 74.274997
Elevation: 1383.9±19 m
Accuracy: 10.4 m
Time: 05-03-2025 10:07
Note: Hanga Nallha

Powered by AutoCam



555





SOLID WASTE MANAGEMENT (SWM)
MATERIAL RECOVERY FACILITY (MRF)
MUNICIPAL COMMITTEE SURANKOTE

MATERIAL RECOVERY FACILITY
MUNICIPAL COMMITTEE SURANKOTE
MUNICIPAL COMMITTEE SURANKOTE





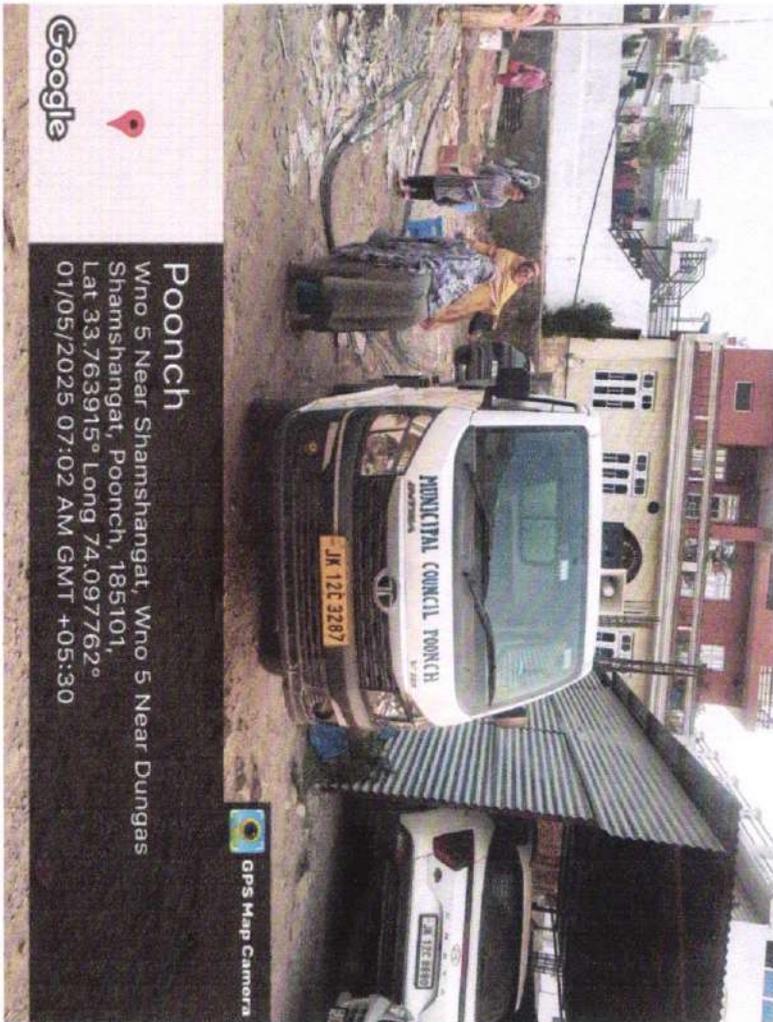
559

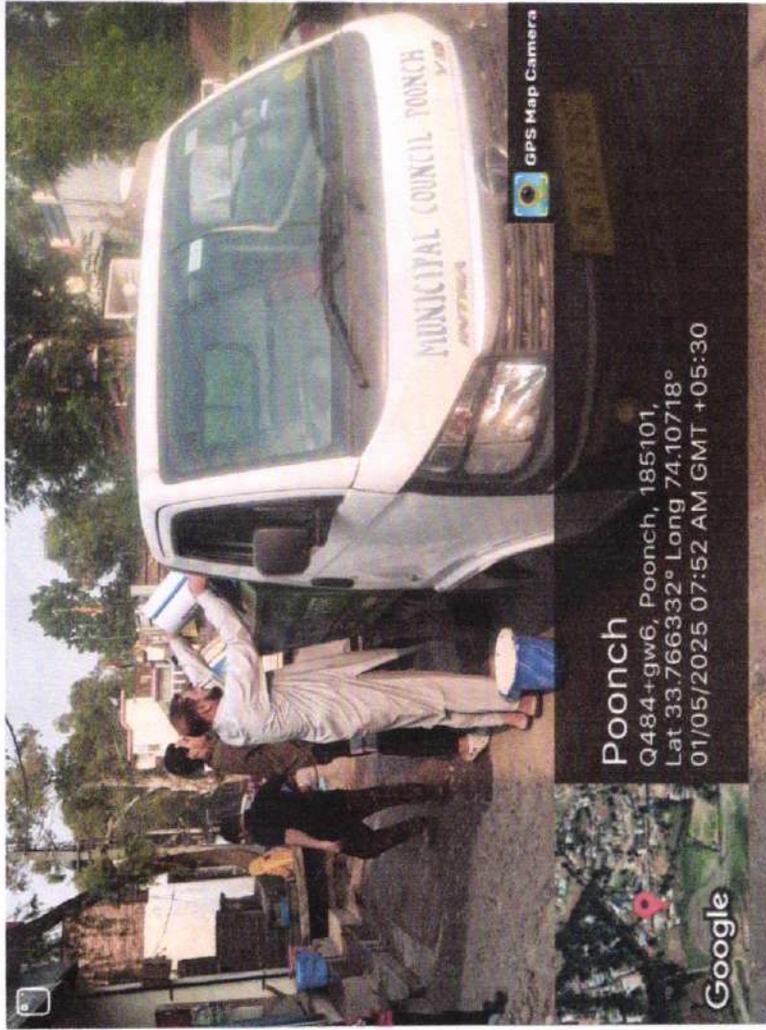


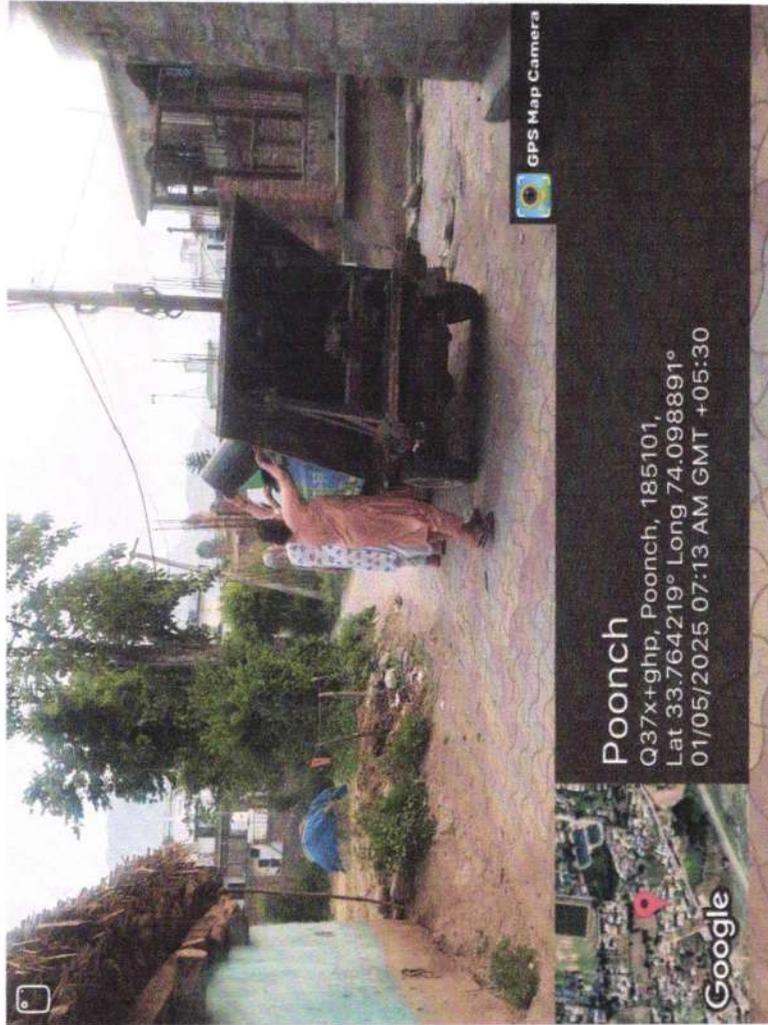


561

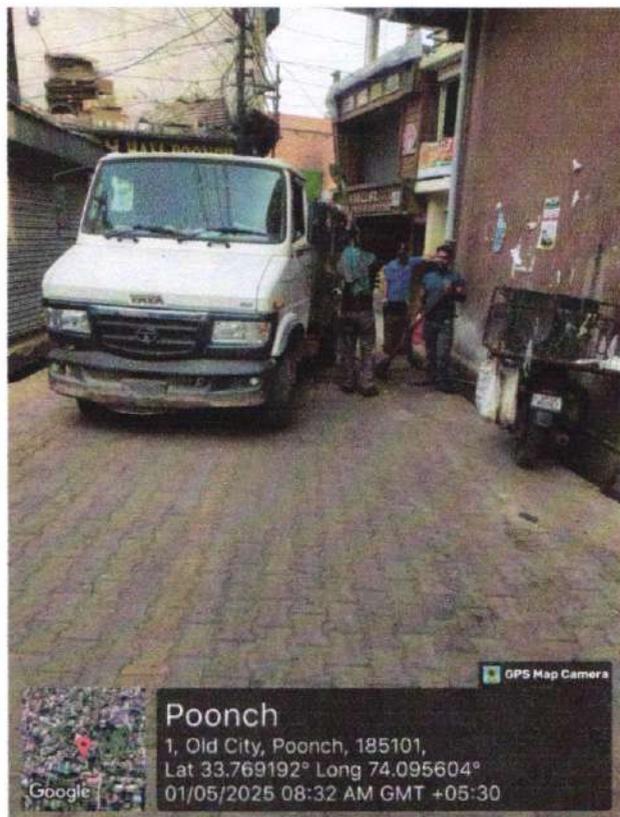
















Government of Jammu & Kashmir
Jammu and Kashmir Pollution Control CommitteeParivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006
regionaldirectorjkspcbjmu@gmail.com

The Member Secretary,
J&K PCC,
Jammu.

No: JKPCC/RDJ/OA-253/2025/ 1178-81.

Dated: 01/08/2025

Sub: OA No. 253/2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu and Kashmir & Ors.

Ref: JKPCC/Sc.A/253/2024/724 dated 30.07.2025.

Sir,

With reference to the subject cited above, kindly find enclosed herewith the analysis report submitted by Coordinator, PCC Lab, Jammu vide No. PCC/Coordinator-Lab/25/J/29 dated 24.07.2025 and status report as submitted by Divisional Officer, Poonch vide No. JKPCC/Div/P/2025/289 dated 21.07.2025 for kind information and further necessary action.

Encl: 09 leaves.

Yours faithfully,


Regional Director
JKPCC, Jammu

- 1, Copy to the Chairman, JKPCC, Jammu for kind information.
- 3 copy to Coordinator, PCC Lab, Jammu for information.
- 3 copy to D.O. PCC Poonch for information.



www.jkpcb.jk.gov.in

GOVERNMENT OF JAMMU AND KASHMIR
Jammu & Kashmir Pollution Control Committee

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu 180006
regionaldirectorjkpcbimu@gmail.com, Tel/fax 0191-2476926

Regional Director
Pollution Control Committee;
Jammu.

No: PCC/Coordinator-Lab/25 15/29

Date: 24/07/2025

Subject: OA No.253/2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu and Kashmir & Ors"

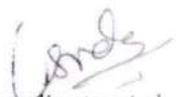
Ref No: - JKPC/Sc.A/253/2024/644 dated 10/07/2025

Madam,

In reference to above number, kindly find enclosed the analysis report w.r.t status of water quality analysis of river Suran (water samples submitted by DO Poonch) for further needful action.

Yours faithfully

Encl.: 2 leaves


Coordinator-Lab
JKPCC Jammu

S.A. (NGT)

Send to Co.

①

J& K POLLUTION CONTROL COMMITTEE PARIVESH BHAVAN GLADNI, (NARWAL) JAMMU

Source of sample collection : River Suran Poonch

Date of sample collection : 19-7-2025

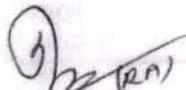
Sample submitted by : D O Poonch

Report No. 93(W)

Dated: 24-7-20

S.No.	Parameters	River Suran Near Municipal Dumping Site	River Suran Near Municipal Dumping Site D/S 30 mtrs	Standard permissible limits as per CPCB classification of streams for 'B' Class of Rivers	Remarks
1	Dissolved Oxygen	7.0	7.2	>5.0 mg/l	River samples meet the prescribed standard limits w.r.t pH, DO, BOD.
2	pH	7.56	7.36	6.5-8.5	
3	Conductivity	104	98		
4	Biological Oxygen Demand	BDL	BDL	<3.0 mg/l	
5	Turbidity	36	5.0		
6	Total Dissolved Solids	60	58		
7	Chemical Oxygen Demand	BDL			
8	Total Alkalinity	100	88		
9	Hardness as CaCO ₃	94	96		
10	Calcium Hardness as CaCO ₃	78	74		
11	Magnesium Hardness as CaCO ₃	16	22		
12	Chloride	18	17		

Note: 1. All the concentrations are expressed in mg/l except pH, Conductivity(μ S/Cm)&Turbidity(NTU).


Analyst


I/c Water Lab/Coordinator Labs



Government of Jammu and Kashmir
Office of the Divisional Officer
Pollution Control Committee
Poonch

The Regional Director,
 Pollution Control Committee,
 Jammu.

No: JK PCC /Div/P/2025/289

Dated: 21/07/2025

Subject:-O.A No. 235/2023 titled Raja Muzaffer Bhat V/S union territory of J&K and Ors.
 Ref no PCC/RDJ/O.A253/2025/1036-38 dated: 16/07/2025

R/Madam

Kindly refer the above captioned subject and reference. In this context fresh status report w.r.t bioremediation of legacy waste lying near river suran near shere-e-kashmir bridge Shankar nagar poonch along with geo-tagged photographs is submitted as below:-

Bioremediation of legacy waste

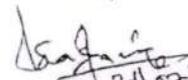
From the total legacy waste, 15000 MT of legacy waste has been processed through biomining techniques. The processed waste has been segregated into recoverable materials, Inert ,RDF and soil like substance as per CEO M.C poonch. For the remaining legacy waste CEO M.C poonch has submitted that survey has been conducted and directorate of urban bodies Jammu has floated a request for the proposal for selection of appropriate agency for undertaking bioremediation of remaining legacy waste.

At present the site clearance process is in progress and the cleared area will be subject to stabilization and landscaping.

Further regarding the water analysis the samples have been provided to regional water lab. Jammu because in the district there is no provision of water analysis.

Hence status report is submitted for further necessary action.

Yours faithfully


 Divisional Officer
 PCC Poonch

SA (NT)
 Submit to CO.
 C. (copy)

J&K Pollution Control Committee
 (Jammu)

Receipt No. 728
 Date: 23/7/2025
 Encls: Photographs
 Signature

573



GPS Map Camera

Poonch

Q36v+cq, Poonch, 185101,

Lat 33.759287° Long 74.093398°

21/07/2025 03:54 PM GMT +05:30

Google

574



GPS Map Camera

Poonch

Q36v+cq, Poonch, 185101,

Lat 33.759287° Long 74.093398°

21/07/2025 03:54 PM GMT +05:30

Google

575



GPS Map Camera



Poonch

Q36v+cq, Poonch, 185101,
Lat 33.759376° Long 74.093018°
21/07/2025 03:52 PM GMT +05:30

576



GPS Map Camera

Poonch

Q36v+cq, Poonch, 185101,

Lat 33.759408° Long 74.093016°

21/07/2025 03:52 PM GMT +05:30

Google

577



GPS Map Camera

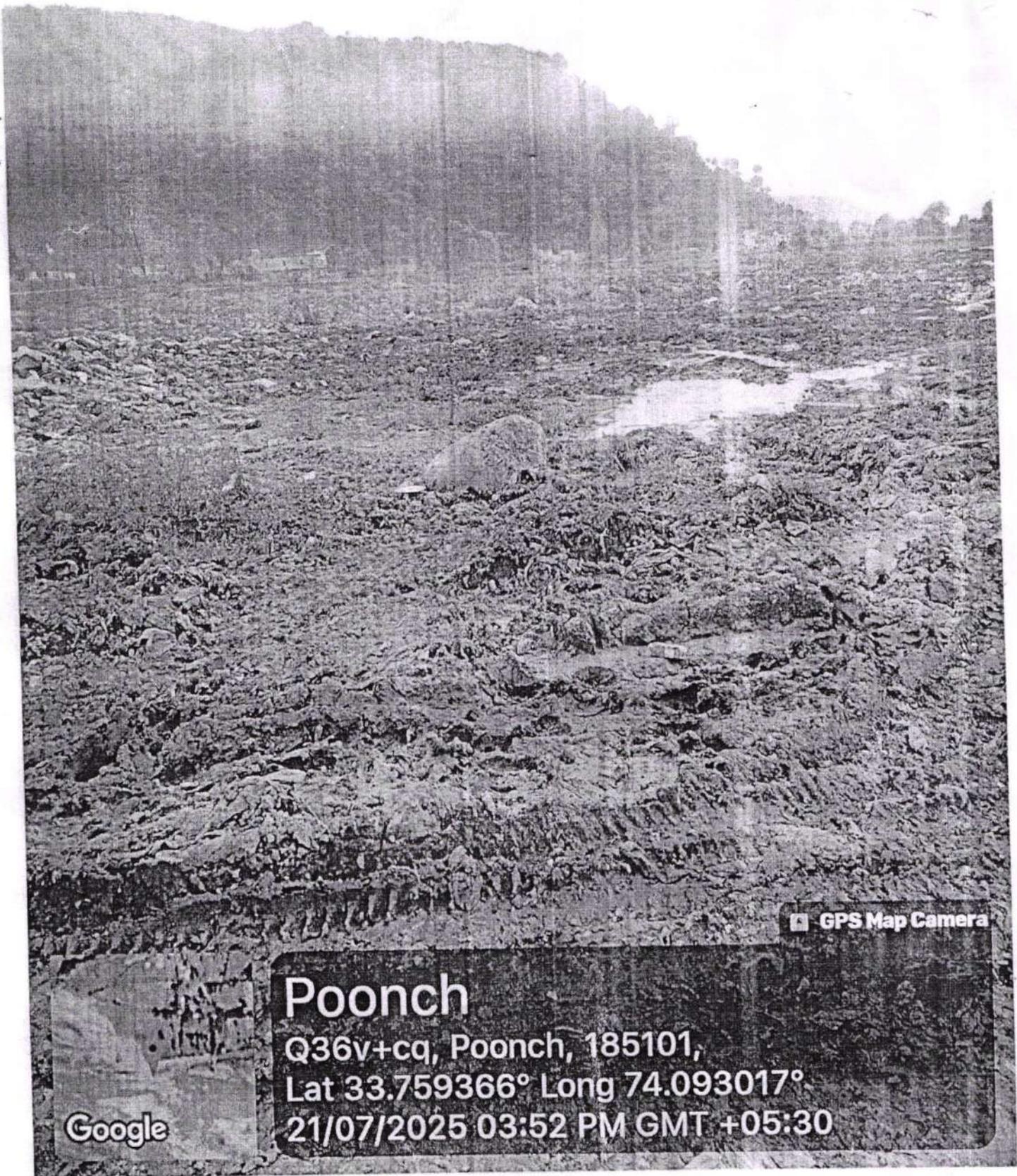
Poonch

Q36v+cq, Poonch, 185101,
Lat 33.759361° Long 74.093036°
21/07/2025 03:52 PM GMT +05:30



Google

578



GPS Map Camera

Poonch

Q36v+cq, Poonch, 185101,
Lat 33.759366° Long 74.093017°
21/07/2025 03:52 PM GMT +05:30

Google

579
OFFICE OF THE MUNICIPAL COUNCIL POONCH

The Member Secretary,
Jammu and Kashmir Pollution Control Council,
J&K, Jammu.

No. MCP/2025/ 885

dated: 14.08.2025

Subject: - Submission of Action taken report in the matter of O.A. No. 253 of 2023 titled Raja Muzaffar Bhat Vs Union Territory of Jammu & Kashmir & Ors.

Respected Sir,

Kindly refer the subject cited above, in this connection; it is submitted that the details regarding Solid Waste Generation and its processing are as follows:

Solid Waste Management Report

1. Total Waste Generation and Collection

Total Waste Generation: 10.00 TPD (Tones Per Day)

A. Dry Waste – 4.00 TPD

Source/Facility	Quantity Processed	Mode
MRF Center Surankote 2.50 TPD (approx.)	2.50 (approx.)	Segregation bailing, recycling
Registered Rag Pickers /Scrap Dealers	1.50(approx.)	Informal sector collection & sale

B. Wet Waste – 6.00 TPD

Compost Center Location	Quantity Processed	Technology Used
Waste to Compost Center Poonch	2.00 TDP	Windrow Composting/Pits Composting
Waste to Compost Centers of RDD	2.00 TDP	Windrow Composting/Pits Composting
Waste to Compost Center Surankote	2.00 TDP	Windrow Composting/Pits Composting

Submitted for your kind consideration.

Yours faithfully



Chief Executive Officer,
Municipal Council Poonch